

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
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O.A.1186/94.

Dt.of Decision : 23-9-94.

Mr. V. Ramakrishna Raju

.. Applicant.

Vs

1. The Sub-Divisional Officer (Phones)  
Vizianagaram.
2. The Divisional Engineer (Telecom)  
Vizianagaram.
3. The General Manager (Telecom)  
Visakapatnam.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

(17)

OA 1186/94.

Dt. of Order:23-9-94.

(Order passed by Hon'ble Shri A.B.Gorthi,  
Member (A) ).

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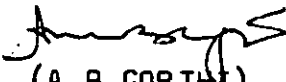
The applicant, <sup>who</sup> worked as <sup>a</sup> Casual Mazdoor under the Respondents between 1980-85 but thereafter was not given any work as Casual Mazdoor on the ground that there was a ban on engaging Casual Labour, has prayed in this application for a direction to the Respondents to re-engage him as a Casual Mazdoor.

2. Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R.Devraj, learned standing counsel for the Respondents. Shri Krishna Devan has pleaded that although the applicant has approached the Tribunal very late, his case deserves sympathetic consideration because the applicant did worked under the Respondents for about five years before his dis-engagement. He has also stated that the applicant had approached the authorities concern<sup>ed</sup> requesting for re-engagement. He has drawn our attention to the representation dt.19-3-93, which <sup>has</sup> <sup>been</sup> ~~is~~ not yet/disposed of.

3. Shri Devraj, learned senior standing counsel for the Respondents states that the representation of the applicant will be given due consideration by the competent autho

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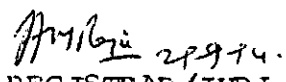
and that the application may be disposed of with a direction in that regard. Accordingly we dispose of this application directing the Respondent No.3 ( General Manager, Telecom, Visakhapatnam) to consider the representation dt.19-3-93 submitted by the applicant and pass suitable orders there on. This may be done within two months from the date of communication of this order. No order as to costs.

  
(A.B.GORTHI)  
Member (A)

  
(A.V.HARIDASAN)  
Member (J)

Dt. 23rd September, 1994.  
Dictated in Open Court.

avl/

  
DEPUTY REGISTRAR (JUDL.)

Copy to:

1. The Sub-Divisional Officer (Phones), Vizianagaram.
2. The Divisional Engineer (Telecom), Vizianagaram.
3. The General Manager (Telecom), Visakhapatnam.
4. One copy to Mr. Krishnadevan, Advocate, CAT, Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyd.
6. One copy to Library,
7. One Spare copy.

Typed by  
Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. A. V. HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

Dated: 23.9.94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

in  
O.A. NO. 1186/94  
T.A. NO. (W.P. NO. )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

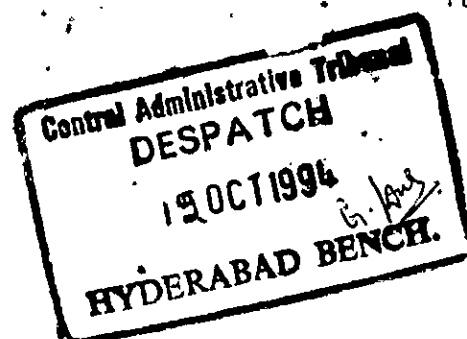
Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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